

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O. A. No. 137 of 2024

IN THE MATTER OF:

Vijay Chandel

...Applicant

Versus

State of H.P. & Others

...Respondents

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Place: Shimla
Date


Respondent No. 2
Director of Industries
Himachal Pradesh

Through



(DIVYANSHU KUMAR SRIVASTAVA)
48, Lawyer's Chamber, Supreme Court,
Tilak Marg, New Delhi -110001
Dksrivastava0511@gmail.com
9711872319

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
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O.A. No. 137 of 2024

IN THE MATTER OF:

Vijay Chandel

...Applicant

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SUBMISSION OF ADDITIONAL RESPONSE BY WAY OF
AFFIDAVIT IN COMPLIANCE TO THE ORDER DATED
09.04.2025 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI, ON
BEHALF OF RESPONDENT NO. 1 TO 4 THROUGH
RESPONDENT NO. 2.

MAY IT PLEASE YOUR LORDSHIPS:

I, Dr. Yunus S/o Mohammad Nazir, age 46 years, Occupation Government Service and presently posted as Director of Industries, Himachal Pradesh Shimla, do hereby solemnly affirm and state on oath as under: -

1. That it is humbly submitted that the above-mentioned Original Application came up for hearing on 09.04.2025 and on the said date, after hearing the matter at a length, the Hon'ble Tribunal was pleased to pass the order as under:

"5. We have gone through the counter affidavit filed by respondent no. 6 and reply filed by respondent no. 2. In the counter affidavit reference has been made to the agreement dated

ATTESTED

WITNESS
COMMISSIONER


Director of Industries
Himachal Pradesh

10.10.2022 entered into by respondent no. 6 with the owners for the purpose of mining over their land. However, respondent no. 2 granted permission dated 13.01.2023 to respondent no. 6 to sell the raw material during the plot development for construction of leveling of land in question and respondent no. 6 was thereby permitted to lift/sell the minor mineral i.e. sand 29995 MT and soil 19997 MT.

6. Question arises as to whether any such activity amounted to mining required environmental clearance.

7. Respondent no. 2 is directed to file additional response regarding grant of all such short term permits as granted in favour of respondent no.6 and also to produce complete record, regarding grant of permission in favour of respondent no. 6."

2. That it is humbly submitted that in the respondent state mining activities are regulated as per the provisions contained in the Mines and Minerals (Development and Regulation) Act, 1957 and the Rules framed thereunder by the State Government in exercise of the powers conferred under Section 15 read with Section 23 C of the said Act namely the Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.

ATTEST

COMMISSIONER



Director of Industries
Himachal Pradesh

3. That Rule 33 of the above Rules, 2015 makes a specific provision for disposal of minor mineral which is generated due to non mining activities i.e. minor minerals generated during various development activities and natural calamities. The said rule itself makes it clear that development activities means and includes excavation of tunnel for hydro electric projects, construction of tunnels for connectivity of roads/railways track and construction of various National Highways/State Highways/any other roads, de-silting of reservoir, removal of sand and gravel from agricultural fields, grass lands after monsoon season up to a depth of 2 meters, development of plots, excavation of fisheries ponds and any kind of other development activities. An extract of Rule 33 of ibid Rules, 2015 as amended time to time is enclosed herewith as **Annexure R-1** for kind perusal of this Hon'ble Tribunal.

It is pertinent to mention here that the Himachal Pradesh is a hilly state and whenever any development activity is carried out, the wastage material/minor mineral i.e. sand, stone, soil & bajri gets generated. Here, the purpose is not mining activities rather the purpose is development activities and waste minor mineral which gets generated, is the by-product of development activities. As such, in no way, these activities can be said to be mining activities.

It is further pertinent to mention here that there is a proper mechanism/procedure prescribed under Rule 33 of

ATTESTED

SECRETARY



Director of Industries
Himachal Pradesh

the above Rules, 2015 for obtaining permission for disposal of waste minor mineral which is generated due to development activities and as per the procedure contained in the said rule, the respondent No. 6 i.e. Sh. Gurdayal Singh S/o Sh. Chajju Ram, Village Kalyanpur, Post Office & Tehsil Baddi, District Solan, H.P. submitted (i) an application bearing dated 02.12.2022 along with Aadhar Card; (ii) No objection certificate in form of Affidavit of the concerned land owners; (iii) No objection certificate of Gram Panchyat Malpur, Development Block Nalagarh District Solan, H.P.; (iv) Jamabandi & Tatima of the applied area; (v) a copy of agreement dated 10.10.2022 entered between the land owners and Sh. Gurdayal Singh, to the Geologist Zone-III, Geological Wing, Directorate of Industries, Himachal Pradesh, Shimla, with the request to allow him to make the land measuring 13-17 Bighas bearing Khasra No. 466, 468 & 469 situated at Mauza Khol, Tehsil Baddi, District Solan, H.P., leveled for agriculture/commercial purpose. A copy of application dated 02.12.2022 along with enclosures, is enclosed herewith as **Annexure R-2** for kind perusal of the Hon'ble Tribunal.

As such, after scrutiny of the above documents in the light of provisions contained under Rule 33, the Geologist Zone-III forwarded the case vide letter dated 05.12.2022 to the Mining Officer Solan, District Solan, H.P. with the direction to get the area inspected by the committee constituted under Rule 33 and verify the genuineness as well as feasibility of development activities and in pursuant

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WITNESSED



Director of Industries
Himachal Pradesh

thereto submit a report on the prescribed check list. A copy of letter dated 05.12.2022 is enclosed herewith as **Annexure R-3** for kind perusal of this Hon'ble Tribunal. Accordingly, the committee consisting of Tehsildar Baddi; Assistant Engineer, HPPWD Baddi; Mining Officer Solan, District Solan, H.P., conducted the joint inspection on 27.12.2022 and the report in respect thereto along with photographs, check list & a separate report of Assistant Engineer, Sub Division HPPWD Baddi, was supplied by the Mining Officer Solan vide letter dated 03.01.2023. A copy of letter dated 03.01.2023 along with enclosures, is enclosed herewith as **Annexure R-4** for kind perusal of this Hon'ble Tribunal. The recommendations of the committee mentioned in the joint inspection report, is reproduced herein as under:

"Hence in the view of above, and in interest of mineral conservation Committee recommends the proposal of the applicant to sell the stacked minor mineral i.e. 49992 M.T. (sand 29995 M.T. & Soil 19997 M.T) in favour of Shri Gurdial Singh S/o Shri Chajju Ram, village Kalayanpur, P.O. and Tehsil Baddi, District Solan (H.P.) so that he could be able to do the proposed activity in the said land. Further it is also found that upto 29995 M.T. is sand and rest is soil which is also clarified in the calculation report of concerned HPPWD Division."

ATTESTED

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Director of Industries
Himachal Pradesh

4. That on the basis of above recommendations of the committee and after fulfilling all the codal formalities as required under Rule 33 of the Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules 2015, the Director of Industries issued an order dated 13.01.2023 and thereby directed to the Mining Officer Solan to issue permission to sell the usable minor mineral i.e. sand & soil stacked at the site calculated by the Assistant Engineer Sub Division HPPWD Baddi to the tune of 49992 (sand 29995 M.T. & soil 19997 M.T.) for a period of three month or till the material is exhausted whichever is earlier, in favour of respondent No. 6 i.e. Sh. Gurdayal Singh with the conditions as contained therein. As such, in pursuance to the said order, the Mining Officer Solan issued permission vide letter dated 14.01.2023. The copies of order dated 13.01.2023 & letter dated 14.01.2023, are enclosed herewith as **Annexure R-5 (Colly)** for kind perusal of this Hon'ble Tribunal.
5. That similarly after completion of all the codal formalities as required under Rule 33 of the above Rules 2015, the respondent department i.e. Industries Department has granted seven (07) number of permissions in the Sub-Division, Baddi, District Solan, in the last two financial years i.e. April 2023 to March 2025. The copies of seven permissions, are enclosed herewith as **Annexure R-6 (Colly)** for kind perusal of this Hon'ble Tribunal.

ATTESTED

DATE: _____



Director of Industries
Himachal Pradesh

6. That the present Affidavit may kindly be taken on record in the interest of justice.



Deponent
Director of Industries
Himachal Pradesh

VERIFICATION:

I, the above deponent do hereby verify that the contents of this Affidavit from para 1 to 6 are true and correct to the best of my knowledge and belief, as the information has been derived from the official record. No part of it is false and nothing material has been concealed there from.

Verified at Shimla on this day 28th April, 2025.



Deponent
Director of Industries
Himachal Pradesh

Identified by

ATTESTED

Certified that the above affidavit was read over before me on solemn affirmation on this day of 28th April 2025 in the presence of Sh. Anil Kumar who was identified by Sh. Anil Kumar who is personally known to me and the contents of the same were read over & explained to the deponent in vernacular who admitted them to be correct and true at the time of making thereof.



Oath Commissioner
H.P. High Court, Shimla

All Cuttings and Corrections
are duly attested by me.

Oath Commissioner

32. **Forfeiture of minor mineral left after cancellation of the permit.-** In case of breach of any of the conditions subject to which the permit has been granted, the Director or the authority issuing the permit, may cancel it. On cancellation of the permit, the extracted/removed material lying on the land from which they are extracted shall become absolute property of the Government.
33. **Permission for disposal of minor mineral generated due to non-mining activities.-** (1) Notwithstanding anything contained in these rules, the Director or any Officer authorized by him in this behalf, may grant permission for lifting/transportation of minor minerals generated during various developmental activities and natural calamities for a specific purpose and period. The permission will be given after the site is inspected by a Committee consisting of Tehsildar, Assistant Engineer (Public Works Department) and Mining Officer which may also assess the availability of stock thereof.

Explanation:- For the purpose of this rule the developmental activities shall mean excavation of tunnel for hydro electric projects, construction of tunnels for connectivity of roads/railways track and construction of various National Highways/State Highways/any other roads, de-silting of reservoir, removal of sand and gravel from agricultural fields, grass land after monsoon season upto a depth of two (02) meters, development of plots, excavation of fisheries ponds and any kind of other developmental activities:

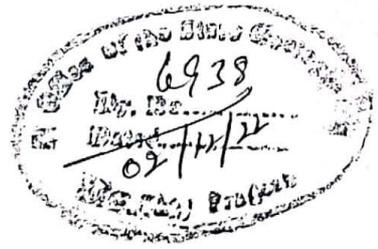
Provided that in case of material generated from road cutting of National Highway/ Express way/State Highway/H.P.P.W.D. road/ during execution of approved Hydel Projects, de-silting of reservoir, the Contractor/engaged sub contractor or concerned Agency may use such material after paying the royalty along with processing charges as specified in the THIRD SCHEDULE and after verification of the stock by the concerned Mining Officer along with representative of concerned Agency not below the rank of Assistant Engineer or equivalent.

Provided that if the Contractor/engaged sub contractor or concerned Agency do not require the whole quantity of the mineral so generated during the execution of project, the Competent Authority may grant permission to any interested person(s) within a radius of 5 Kms. with the consent of concerned Agency after verification of the quantity by the Committee specified in this sub rule on payment of royalty, processing and applicable taxes for using the material:

Provided further that the condition of 5 Kms. of distance shall not apply in case, the Committee recommends the feasibility of using the material beyond 5 Km. radius considering and examining site specific conditions subject to a maximum distance of 10 Kms.

- (2) The aforesaid permission shall be subject to fulfillment of following conditions:-
- (i) the royalty shall be charged on the saleable mineral in advance as per the rates specified in the SECOND SCHEDULE alongwith processing charges as specified in the THIRD SCHEDULE."
 - (ii) the permission shall be granted on the forest land after getting specific clearance from the Forest Department;
 - (iii) the permission shall be granted only for lifting/transportation of such stock which has been assessed by the Committee; and
 - (iv) any other conditions as may be imposed by the sanctioning authority in this behalf.

Assessed
km
Geologist
Deptt. of industries
(Geological Wing)
H.P. Shimla-1



To,

The GEOLOGIST
Himachal Pradesh.
SHIMLA.

Re: => To make land use of agriculture/commercial use.

Respected Sir,

*some
02/12/2022
the Raja Ram*

I want to bring to your notice that

land measuring 1.90 acres situated in village/ block of Malpur is unlevelled and by leveling the same, the land can be made use for agriculture activity or it can be used commercially. So please allow me to do the same and all the material generated will be stacked there at site. And by the prior permission of your dept we will sell the same.

Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

Thanking you

2/12/22

Yours faithfully
Geologist & Civil

626-10-


 भारत सरकार
 Government of India


 गुरदयाल सिंह
 Gurdial Singh
 जन्म तिथि/DOB: 01/01/1980
 पुरुष/ MALE

9950 2898 5028
 VID: 9142 1934 4232 4646

मेरा आधार, मेरी पहचान



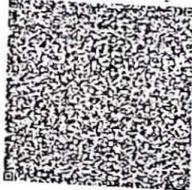
G.S.S.


 भारतीय विशिष्ट पहचान प्राधिकरण
 Unique Identification Authority of India

पता:
 S/O छाजू राम, तहसील बदी, कल्याणपुर, सोलन,
 हिमाचल प्रदेश - 173205

Address:
 S/O Chajju Ram, tehsil baddi, Kaliaanpur
 (201) Solan,
 Himachal Pradesh - 173205

9950 2898 5028
 VID: 9142 1934 4232 4646



QR Code with Photograph

Attested

[Signature]

Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

[Signature]

भारतीय गैर न्यायिक

बीस रुपये

₹.20

Rs.20

TWENTY
RUPEES

INDIA

INDIA NON JUDICIAL



प्रदेश HIMACHAL PRADESH

07AA 390815

ब्यान हल्की

मनकि 1:- दवारका दास पुत्र व 2:- श्रीमति तृप्ता देवी पुत्री व 3:- श्रीमति अमरो देवी विधवा श्री भंगी राम पुत्र श्री आत्मा साकिनान मौजा साकिन मौजा खोल हदबस्त न. 186, तहसील बददी, जिला सोलन, हि0प्र0 के है तथा निम्न हल्फन ब्यान करते है कि :-

1:- हल्फन ब्यान करते है कि हम खेवट व खतौनी नम्बर:- 164/164, नम्बरान खसरा:- 469/05-07 किता-1, रकबा तादादी 05 बीघे 07 बिस्वे अराजी मुन्द्रजा जमाबन्दी साल 2015-2016, वाका मौज खोल, हदबसत नम्बर:- 186, तहसील बददी, जिला सोलन, हि0प्र0 में बहिस्सा बराबर के मालिकान व काबिजान दर्ज कागजात माल है, जिसमें से ब्यानकर्ता नम्बर:- 1 दवारका दास ने अपने बरुये 1/3 हिस्सा बकदर रकबा तादादी 01 बीघा 15 बिस्वे अराजी को गुरदयाल सिंह पुत्र श्री छज्जू राम निवासी गांव कल्याणपुर, तहसील बददी, जिला सोलन, हि0प्र0 (आधार नम्बर:- 9950 2898 5028) से समतल करवाना चाहता है, जो कि मौका पर ऊंची पहाडी है, तथा गुरदयाल सिंह ने ग्राम पचायत मलपुर से भूमि को समतल करने की एन.ओ.सी: प्राप्त कर ली है, जो कि ब्यान हल्की के साथ सलग्न है। गुरदयाल सिंह किसी भी महकमा/विभाग से मनजूरी प्राप्त कर सकता है, जिस बारे ब्यानकर्ता नम्बर:- 1 को व ब्यानकर्तागण नम्बर:- 2 व 3 जो कि उपरोक्त अराजी में मुशतरका तौर पर मालिकान व काबिजान है, उन्हे कोई भी उजर एतराज नहीं है और ना ही आईदा भविष्य में कभी होगा, जिसके लिए ब्यान हल्की लिख दिया है।

दवारका दास
तृप्ता देवी

डायरी
ब्यानकर्तागण

सत्यापन:-

हम ब्यानकर्ता हल्फन ब्यान करते है कि उपरोक्त ब्यान हल्की बिल्कुल सही व दरुस्त है जिसका कोई भी भाग गलत नहीं है और न ही इसमें कुछ छुपाया गया है जो कि बिना किसी जबर व दबाव के मेरी ईच्छानुसार लिखा गया है जो कि सनद रहे और समय पर काम अविमिते 24-11-2022 मुकाम नालागढ ।।

Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

Prakash Chandra
S/O G. G. S. S. R.
V.N.O. 9,

ATTESTED
Notary public
Nalagarh Distt. Solan H.P.

दवारका दास
तृप्ता देवी
ब्यानकर्तागण

कार्यालय ग्राम पंचायत मलपुर विकास खण्ड नालागढ़, जिला सोलन हि० प्र०

प्रस्ताव संख्या.....

प्रमाण पत्र

दिनांक. 14/10/2022

निजी भूमि समतल करवाने हेतु अन्यायी प्रमाण पत्र महोदय से बताया कि श्री विपिन कुमार वं गुरदीप सिंह पुत्र गंगी राम (मौजा श्वौल दासोमाजरा डा० गुड ल० बरसा जिला सोलन हि० प्र० स्वतंत्र न० 107 खसरा न० 466 (1-00) 468 (4-03) 464 (03-07) टोहल रकबा 08 बीघा 10 बिस्वा निजी भूमि और साथ लगती निजी भूमि श्री दवारका दास पुत्र श्री गंगी राम व लूफा देवी पुत्री श्री गंगी राम व० अमरेश देवी पत्नी श्री गंगी राम मौजा श्वौल स्वतंत्र न० 164 खसरा न० 469 और कुल रकबा 5-07 बिस्वा है और निजी भूमि है जोकि पहाड़ी है और इसमें कोई पत्थर व रेत नहीं है और इसे निजी भूमि को गुदगाल सिंह 40वीं दूजु राम गांव कल्याणपुर से समतल करवाना चाहते हैं और इसे भूमि का कृषि योग्य बनाना चाहते हैं अतः उक्त जमादार किसी भी आयती से इसे समतल करवाये व० किसी भी विभाग (माइनिंग) से परमिशन ले कर समतल करना सकता है।

Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1



प्रधान सरोज देवी
ग्राम पंचायत मलपुर
वि.ख. नालागढ़, सोलन हि.प्र.

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 2279162929115322

तहसील : सोलन
 कानूनगोवृत : बद्दी
 पटवार वृत : भुङ्ग
 हदबस्त न. : 186

नाम : .
 पिता/पति : .

नकल शुल्क : 1.00
 सेवा शुल्क : 10
 कुल शुल्क : 11

मोहाल : खोल

साल : 2015-2016

रकबा ईकाई: बीघा-बि.-बि.

खेवट नं.	खतीनी नं.	नाम मालिक व एहवाल	नाम कारतकार व एहवाल	नाम चाह व दीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीटीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बहख	कैफियत
1	2	3	4	5	6	7	8	
164	164	दवारका दास पुत्र व श्रीमति तृप्ता देवी	कारत स्वयं	कुहत फन्दी	469	05-07-00	कच्चा व पड़ता बगरह	म.ई. कि.ई.
134	134	पुत्री व श्रीमति अमरो देवी विधवा भंगी पुत्र आत्मा भाग बराह्न स्थानिय वासी				चाही	खेवट न.(1)	897 वरास्त
बगरहा खेवट न. (1)		<p>श्रीमति अमरो देवी विधवा भंगी पुत्र आत्मा भाग बराह्न स्थानिय वासी</p> <p>श्रीमति अमरो देवी विधवा भंगी पुत्र आत्मा भाग बराह्न स्थानिय वासी</p> <p>श्रीमति अमरो देवी विधवा भंगी पुत्र आत्मा भाग बराह्न स्थानिय वासी</p>						<p>मोट :- बहवाला रपट न. 302</p> <p>दिनांक 3-5-2001 के मुताबिक मिनजानिज भंगी मालिक का ख.न.469 तादाती 5-7 सालम बदले मु. 3,000/- रु मे शहक दी मलमर को सहकारी से समिति के पास ले अदायगी कर्जा भाइ रहन है।</p>
1.42								
माल								
0.86								
स्वाई								

Geologist
 Dept. of Industries
 (Geological Wing)
 H.P. Shimia-1

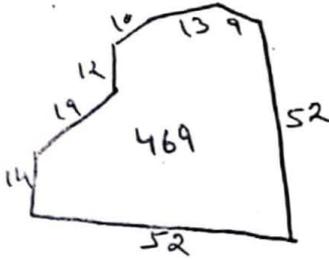


Handwritten signature and official stamp of the Revenue Department, Himachal Pradesh, dated 06-10-2022.

Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra 347471270012 on 06-October-2022
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Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

भारतीय न्यायिक

बीस रुपये
₹.20

Rs.20

TWENTY
RUPEES

HIMACHAL PRADESH

06AA 008203

किसम वसीका ईकरारनांमा बाबत खनन बारा। किता-पेज-3

यह ईकरारनामा आज दिनाक:- 10.10.2022 को आज मुकाम नालागढ, जिला सोलन हि0प्र0 में निम्नलिखित पक्षों के मध्य होय हुआ:-

मनकि दवारका दास पुत्र व श्रीमति तृप्ता देवी पुत्री व श्रीमति अमरो देवी विधवा श्री भंगी राम पुत्र श्री आत्मा साकिनान मौजा खोल, हदबस्त न. 186, तहसील बददी जिला सोलन हि0प्र0। —प्रथम पक्ष/ईकरार कुन्दिदागण।

व

गुरदधाल सिंह पुत्र छज्जू राम निवासी गांव कल्याणपुर, तहसील बददी जिला सोलन हि0प्र0 (आधार कार्ड न. 9950 2898 502) — द्वितीय पक्ष/ ईकार गरिन्दा।

जो कि दोनो पक्षों के मध्य ईकरारनामा हुआ है जिसकी शर्तें निम्न प्रकार है:-

1. यह कि प्रथम पक्ष अराजी मुन्द्रजा खेवट व खतौनी नम्बर:- 164/164 नम्बरान खसरा:- 469/05—07, कितात 1 रकबा तादादी 05 वीघा 07 बिस्वे अराजी मुन्द्रजा जमाबन्दी साल 2015—2016, वाका मौजा खोल, हदवस्त नम्बर:-186, तहसील बददी जिला सोलन, हि0प्र0 में बहिस्सा बराबर के मालिकान व काबिजान दर्ज कागजात माल है। तथा प्रथम पक्ष का रकबा हजा हर प्रकार से भार मुक्त है तथा किसी भी सरकारी व गैर सरकारी कज/काम/काम/काम नहीं है ना ही किसी के पास गिरबी है।

दवारका दास

तृप्ता देवी

ATTESTED

Notary public
Nalagarh Dist. Sol.

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Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

दवारका दास

तृप्ता देवी

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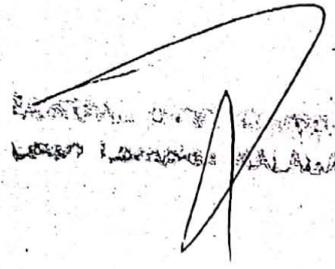
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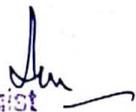
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Attended


Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

2. यह कि प्रथम पक्ष ने बखुशी व बरजामन्दी खुद बकायमी होश व हवास खुद स्वेच्छा से उक्त अराजी रकवा 05 बीघा 07 बिरवे अराजी को मुबलिग:- 1,70,000/- (एक लाख सत्तर रूपये) को खनन के लिए द्वितीय पक्ष को दे दी है, और पुरी राशी में से मुबलिग:-25,000/- (पच्चीस हजार रूपये) निम्नलिखित ब्यौरा अनुसार वसूल पा लिये है :-

(क):- यह कि मुबलिग:- 25,000/-रूपये नकद रुबरुह गवाहान वसूल पा लिये है।

3:- यह कि मुबलिग:- 1,45,000/-रूपये में से आधी रकम तब देगा जब उक्त अराजी का 1/2 हिस्सा समतल करे देगा मलवा, मिट्टी पत्थर उठा देगा। तथा बाकि बकाया राशी तब देगा, जब द्वितीय पक्ष उपरोक्त खाता में से प्रथम पक्ष के हिस्सा की सालम अराजी में से मलवा, मिट्टी, पत्थर पदार्थ उठा लेगा तब देगा। ।

4:- यह कि द्वितीय पक्ष दिनांक:- 09-10-2024 तक उपरोक्त अराजी में से मलवा, मिट्टी, पत्थर, पदार्थ, उठाने का पाबन्द रहेगा। तथा इस अरसा में द्वितीय पक्ष मलवा उठाने में असमर्थ हो जाता है तो इस द्वितीय पक्ष द्वारा दी गई उपरोक्त आग्रीम

राशी उक्त समझी जावेगी। तथा अरसा बीत जाने के बाद द्वितीय पक्ष व उसके कानूनी वारिसान को उपरोक्त अराजी के उपर कोई हक/हकक मुतस्वतर न होगा और प्रथम पक्ष बिना खनन की हुई अराजी में फसल की बिजाई कर सकता है तथा द्वितीय पक्ष उपरोक्त अराजी छोडने से पहले प्रथम पक्ष की अराजी को समतल करके देने का पाबन्द रहेगा, यदि द्वितीय पक्ष खनन करने को उपरान्त उक्त अराजी समतल करके प्रथम पक्ष को न देता है तो उस सुरत में प्रथम पक्ष को द्वितीय पक्ष के खिलाफ कानूनी कार्यवाही करके उक्त अराजी समतल करवाने का हक व अधिकार हासिल होगा।

5:- यह कि द्वितीय पक्ष उपरोक्त अराजी को समतल करने हेतू जे:सी:बी:, ट्रेक्टर, डीपट, मजदूरो का प्रयोग कर सकता है, जिसमें प्रथम पक्ष की कोई जिम्मेवारी नहीं होगी, तथा यदि उपरोक्त खनन करते समय किसी भी व्यक्ति, कर्मचारी के साथ कोई अनहोनी दुघर्टना ग्रस्त हो जाती है तो उसमें प्रथम पक्ष व उनके कानूनी वारिसान की कोई जिम्मेवारी नहीं होगी।

6:- यह कि यदि उपरोक्त अराजी के दौरान दोनो पक्षों में से किसी पक्ष को कुछ हो जाता है तो उसकी जगह पर उनके कानूनी वारिसान इस ईकरारनामा के बिनाह पर कानूनी कार्यवाही अमल में ला सकते है।

7:- यह कि यदि द्वितीय पक्ष को मलवा इधर-उधर ले जाने के लिए किसी विभाग से किसी प्रकार की मन्जूरी की आवश्यकता होगी, तथा उसको प्राप्त करने हेतू प्रथम पक्ष के हस्ताक्षर की आवश्यकता होगी तो प्रथम पक्ष बिना किसी रोक टोक, के बेजिज्जक हस्ताक्षर करने के पाबन्द रहेगे। तथा यदि इसी प्रकार द्वितीय पक्ष को खनने करने हेतू किसी विभाग से मन्जूरी की आवश्यकता होगी तो प्रथम पक्ष द्वितीय पक्ष को मन्जूरी दिलवाने के लिए प्रत्येक दस्तावेजो पर हस्ताक्षर करने के पाबन्द रहेगे।

यह कि जब तक द्वितीय पक्ष उपरोक्त तय किये गये अरसा तक खनन करेगा, उस समय की अवधि/दौरान में प्रथम पक्ष उपरोक्त भूमि को बेचने का साँदा, बैयनामां, आडरहननामां, या किसी भी प्रकार का दस्तावेज किसी भी व्यक्ति या सरस्था के पक्ष/हक में रजिस्ट्रड नहीं करवायेगा।

Geologist
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(Geological Wing)
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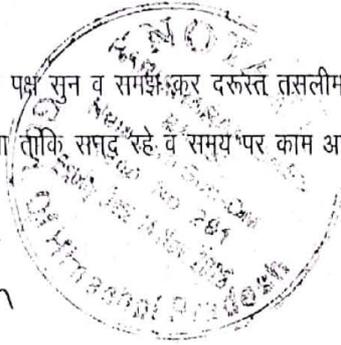
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Notary public
Nalagarh Distt. Solan (H.P.)

द्वारा दल

द्वारा दल



मजमून इकरारनामा को दोनो पक्ष सुन व समझकर दुरुस्त तसलीम करते हैं, जो कि हमारी इच्छानुसार लिखा गया है।
लिहाजा मजमून इकरारनामा लिख दिया ताकि समुद रहे व समय पर काम आवे। आज दिनाक 10.10.2022, मुकाम नालागढ।।



गवाह:-
Mehinder Singh
मोहिन्दर सिंह पुत्र श्री राम प्रकाश
गांव ब्रह्मपुर तह. नंगल जिला रोपड पंजाब

अलबद:-
दवारका दास व श्रीमति तृप्ता देवी
व श्रीमति अमरो देवी -प्रथम पक्ष।

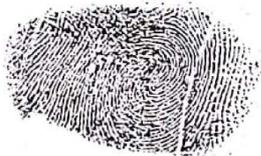
गवाह:-
Bhush Singh
भाग सिंह पुत्र श्री बाबु राम निवासी गांव
जुडी खुर्द, तह. बददी जिला सोलन हि0प्र0।

अलबद:-
गुरदयाल सिंह—द्वितीय पक्ष।

Identified by :-
Sudhakar
सुधकर दास सोदागर निवासी
भोजा राडियाली, तह0 नालागढ
जिला सोलन (हि.प्र.)

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Nalagarh Distt. Solan (H.P.)

Attested 10/10/22

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Geologist
Depit. of Industries
(Geological Wing)
H.P. Shimla-1

भारतीय न्यायिक

बीस रुपये

₹.20

Rs.20

TWENTY
RUPEES

INDIA

INDIA NON JUDICIAL



HIMACHAL PRADESH

06AA 008205

किसम वसीका ईकरारनांमा बाबत खनन बारा। किता पेज-3

यह ईकरारनामा आज दिनाक:- 10.10.2022 दिन सोमवार को आज मुकाम नालागढ , जिला सोलन हि0प्र0 में निम्नलिखित पक्षों के मध्य तैय हुआ:-

मायोंके 1:- विपिन कुमार व 2:- गुरदीप सिंह पुत्रान श्री भंगी साकिनान मौजा दासो माजरा, डाकघर भूड, तहसील बददी, जिला सोलन, हि0प्र0 — प्रथम पक्ष/ईकरार कुन्निदागण।

व

गुरदयाल सिंह उमर 42 साल पुत्र श्री छज्जू राम साकिन मौजा कल्याणपुर, तहसील बददी, जिला सोलन, हि0प्र0 (आधार नम्बर:- 9950 2898 5028) — द्वितीय पक्ष/ ईकार गरिन्दा।

जो कि दोनो पक्षों के मध्य ईकरारनामा हुआ है जिसकी शर्तें निम्न प्रकार है:-

1. यह कि प्रथम पक्ष अराजी मुन्द्रजा खेवट व खतौनी नम्बर:- 107मिन/107मिन, नम्बरान खसरा:- 466 (01—00), 468(04—03), 464(03—07) किता 3 रकबा तादादी 08 बीघा 10 बिस्वे अराजी मुन्द्रजा जमाबन्दी साल 2015—2016, वाका मौजा खोल, हदबस्त नम्बर:- 186, तहसील बददी, जिला सोलन, हि0प्र0 में बहिस्सा बराबर के मालिकान व काबिजान दर्ज धिगजात माल है, तथा उपरोक्त रकबा हजा टी:सी:पी: के अधीन है। तथा प्रथम पक्ष का रकबा हजा हर प्रकार से मुक्त है तथा किसी भी सरकारी व गैर सरकारी कर्जा की कफालत में नहीं है ना ही किसी के पास गिरबी है। तथा उपरोक्त भूमिपूका पर उवड खावड स्थिती में है।

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Distt. of Industries
(Geological Wing)
S.P. Shimla-1

2- यह कि प्रथम पक्ष ने बखुशी व बरजामन्दी खुद बकायमी होश व हवास खुद स्वेच्छा से उक्त अराजी रकबा 08 बीघे 10 बिरचे अराजी सालाम को मुबलिंग:- 2,00,000/- (दो लाख रूपये) को खनन के लिए द्वितीय पक्ष को दे दी है, और पुरी राशी में से मुबलिंग:-25,000/- (पच्चीस हजार रूपये) नकद ईकरार कुन्दा ने ईकरार गरिन्दा से रूबरूह गवाहान वसूल पा लिये है, और उसके बाद की बकाया राशी मुबलिंग:- 1,75,000/-रूपये (एक लाख पच्चहतर हजार रूपये) में से 50,000/-रूपये (पच्चास हजार रूपये) द्वितीय पक्ष तब देगा, जब वह 02 बीघे खेत का मलवा, मिट्टी पत्थर उठा लेगा, और बाकि की राशी मुबलिंग:- 1,25,000/-रूपये (एक लाख पच्चीस रूपये तब देगा, जब द्वितीय पक्ष पुर्ण उपरोक्त लिखित 08 बीघे 10 बिरचे भूमि को समतल कर देगा, तथा द्वितीय पक्ष उपरोक्त अराजी रकबा को अरसा दिनांक:- 09-10-2024 तक पुरा करने का पाबन्द रहेगा। तथा इस खनन प्रक्रिया में प्रथम पक्ष किसी भी प्रकार की रूकावट अडंचन पैदा नहीं करेगा, यानि कि कब्जा मौका पर प्रथम पक्ष ने द्वितीय पक्ष को खनन करने के लिए दे दिया है, जैसे-जैसे खनन होकर के भूमि समतल होती जायेगी वैसे-वैसे द्वितीय पक्ष कब्जा प्रथम पक्ष को सर्पुद कर देगा।

3- यह कि द्वितीय पक्ष दिनांक:- 09-10-2024 (यानि कि आज से अरसा दो साल बाद) तक उपरोक्त अराजी में से मलवा, पत्थर, पदार्थ, उठाने का पाबन्द रहेगा। तथा इस अरसा में द्वितीय पक्ष मलवा उठाने में असमर्थ हो जाता है तो इस अराजी को द्वितीय पक्ष द्वारा दी गई उपरोक्त आग्रीम राशी जब्त समझी जावेगी। तथा अरसा बीत जाने के बाद द्वितीय पक्ष व उसके कानूनी वारिसान को उपरोक्त अराजी के उपर कोई हक हकूक मुतस्वतर न होगा और प्रथम पक्ष बिना खनन की हुई अराजी को समतल की विजाई कर सकता है तथा द्वितीय पक्ष उपरोक्त अराजी छोडने से पहले प्रथम पक्ष की अराजी को समतल करके देने का पाबन्द रहेगा, यदि द्वितीय पक्ष खनन करने के उपरान्त उक्त अराजी समतल करके प्रथम पक्ष को न देता है तो उस सुरत में प्रथम पक्ष को द्वितीय पक्ष के खिलाफ कानूनी कार्यवाही करके उक्त अराजी समतल करवाने का हक व अधिकार हासिल होगा।

4- यह कि द्वितीय पक्ष उपरोक्त अराजी को समतल करने हेतू जे:सी:बी, ट्रैक्टर, डीपट, मजदूरो का प्रयोग कर सकता है, जिसमें प्रथम पक्ष की कोई जिम्मेवारी नहीं होगी, तथा यदि उपरोक्त खनन करते समय किसी भी व्यक्ति, कर्मचारी के साथ कोई अनहोनी दुघटना ग्रस्त हो जाती है तो उसमें प्रथम पक्ष व उनके कानूनी वारिसान की कोई जिम्मेवारी नहीं होगी।

5- यह कि यदि उपरोक्त अराजी के दौरान दोनो पक्षो में से किसी पक्ष को कुछ हो जाता है तो उसकी जगह पर उनके कानूनी वारिसान इस ईकरारनामा के बिनाह पर कानूनी कार्यवाही अमल में ला सकते है।

6- यह कि यदि द्वितीय पक्ष को मलवा इधर-उधर ले जाने के लिए किसी विभाग से किसी प्रकार की मन्जूरी की आवश्यकता होगी, तथा उसको प्राप्त करने हेतू प्रथम पक्ष के हस्ताक्षर की आवश्यकता होगी तो प्रथम पक्ष बिना किसी रोक टोक के वेजिज्जक हस्ताक्षर करने के पाबन्द रहेगे। तथा यदि इसी प्रकार द्वितीय पक्ष को खनने करने हेतू किसी विभाग से मन्जूरी की आवश्यकता होगी तो प्रथम पक्ष द्वितीय पक्ष को मन्जूरी दिलवाने के लिए प्रत्येक दस्तावेजो पर हस्ताक्षर करने के पाबन्द रहेगे।

Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

ATTESTED

Notary public
Nalagarh Distt. Salan (H.P.)

7:- यह कि जब तक द्वितीय पक्ष उपरोक्त तय किये गये अरसा तक खनन करेगा, उस समय की अवधि/दौरान में प्रथम पक्ष उपरोक्त भूमि को बेचने का सौदा, बैयनामां, आडरहननामां, या किसी भी प्रकार का दस्तावेज किसी भी व्यक्ति या सरथा, बैंक के पक्ष/हक में रजिस्टर्ड नहीं करवायेगा।

मजमून इकरारनामा को दोनो पक्ष सुन व समझ कर दरुस्त तसलीम करते हैं, जो कि हमारी इच्छानुसार लिखा गया है। लिहाजा मजमून इकरारनामा लिख दिया ताकि सनद रहे व समय पर काम आवे। आज दिनाक 10.10.2022, मुकाम नालागढ़।।

गवाह:- Mohinder Singh
मोहिन्द्र सिंह पुत्र श्री राम प्रकाश निवासी गांव
ब्रहमपुर, तहसील नगल जिला रोपड पंजाब।

अलबद:-
1:- विपिन कुमार व 2:- गुरदीप सिंह
-प्रथम पक्ष/ईकरार कुन्निदा।

Bhopsingh
2. भाग सिंह पुत्र श्री बाबु राम निवासी गांव
जुडी खुर्द, तहसील बददी, जिला सोलन, हि0प्र0।

अलबद:-
गुरदयाल सिंह — द्वितीय पक्ष/ईकरार गरिन्दा।

Identified by :-
S. S. S. S.
नम्बरदार सौदागर सिंह
मौजा सडियाली, तह0 नालागढ़
जिला सोलन (हि.प्र.0)

Attested

Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

ATTESTED
Notary public
Nalagarh Distt. Solan (H.P.)

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 2279162829111462

जिला : सोलन
 तहसील : बददी
 कानूनगोवृत : बददी
 पटवार वृत : भुड़
 हदबस्त न. : 186

नाम :
 पिता/पति :

नकल शुल्क : 1.00
 सेवा शुल्क : 10
 कुल शुल्क : 11

मोहाल : खोल

साल : 2015-2016

रकबा ईकाई: बीघा-बि.-बि.

खेवट नं.	खतौनी नं.	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर वंसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीटीक ईकाइयां में	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
1	2	3	4	5	6	7	8	
107 मिन	107 मिन	भंगी पुत्र पुरु पुत्र सन्तु स्थानिय वासी	काश्त व कब्जा स्वयं	कुहल फन्दी	468	04-03-00	कब्जा व पडता बराह	म.ई. कि.ई.
86	86 म.					चाही	खेवट न.(1)	म.ई. कि.ई.
.....	121							885
बराह खेवट न.								888
(1)								890
.....								892
9.88								894
माल								895
5.99								899
स्वाई								900
3.89								902
								903
								904
								905
								906
								907
								908
								921
								962

Attested
 Geologist
 Dept. of Industries
 (Geological Wing)
 H.P. Shimla-1

पटवार
 तहसील
 जिला

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

640

प्रस.सो.ए रसीद संख्या: 2279162729102805

जिला : सोलन
तहसील : बद्दी
कानूनगोवृत : बद्दी
पटवार वृत : भुड़
हदबस्त न. : 186

नाम :
पिता/पति :

नकल शुल्क : 1.00
सेवा शुल्क : 10
कुल शुल्क : 11

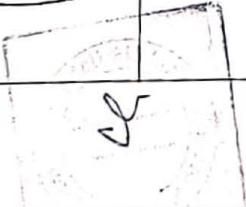
मोहाल : खोल

साल : 2015-2016

रकबा ईकाई: बीघा-बि.-बि.

खेवट नं.	खतीनी नं.	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बाछ	कफियत
1	2	3	4	5	6	7	8	9
107 मिन	107 मिन	मंगी पुत्र पुरु पुत्र सन्तु स्थानिय वासी	काश्त व कब्जा स्वयं		464	03-07-00 02-14-00 चाही 00-13-00 गै.मु.आमदी	कब्जा व पडता बशरत खेवट न.(1)	न.ई. कि.ई. 885 ₹ 888 ₹ 890 तबादला 892 ₹ 894 तबादला 895 तबादला जबानी 899 तबादला 900 ₹ 902 तबादला 903 ₹ 904 तबादला जबानी 905 ₹ 906 तबादला 907 ₹ 908 ₹ 921 तबादला 962 तबादला
86	86 म. 121			कुहल फन्दी				
बाराहा खेवट न. (1)								
9.88								
माल								
5.99								
स्वाई								
3.89								

Geologist
Depit. of Industries
(Geological Wing)
H.P. Shimla-1



मोहाल : खोल
पटवार : भुड़
जिला : सोलन

Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra 347471270012 on 06-October-2022

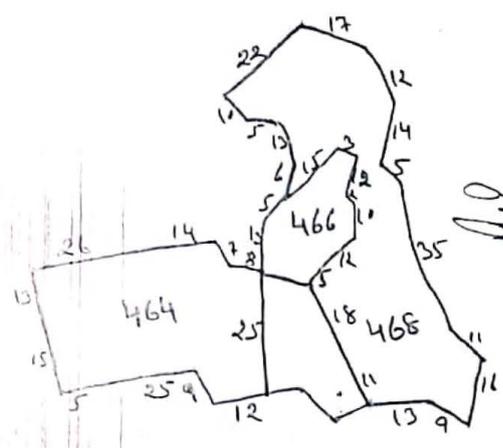
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For Validity Refer : Notific. No:Rev-C(F)/10-1/2009 Dated 14-Feb-2011

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Attested

Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

... ..
17-10-2022
07-10-2022

Annexure -K-3

No. Udyog-Bhu (Khani-4) Laghu-103/2022- 8743
Government of Himachal Pradesh
Department of Industries
Geological Wing
Dated, Shimla-171001

05/14 2022.

To

The Mining Officer,
Solan, Distt, Solan, H.P.

Subject:- Regarding grant of permission to sell the raw material generated during the plot development under rule 33 of H.P. Minor Mineral Rules, 2015.

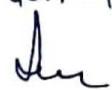
Memo:

Please find enclosed herewith the copies of request letter dated 2.12.2022 alongwith other documents received from Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur, P.O. & Tehsil Baddi, H.P. for further necessary action in the matter in accordance to the latest instructions in view the provisions of Rule 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.

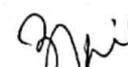
For the purpose of verification of genuineness of the development activities, the committee shall include extra member from the concerned department if any and after having fully satisfied with the genuineness and feasibility of the development activities, shall make recommendations for granting permission for the utilization of generated raw material quantified on the basis of field calculations. Quantification of the raw material shall be made and recommended after deducting the quantity of material required for bonafied use in the proposed development activities. Hence, you are requested to conduct the joint inspection and submit the report on the prescribed check list as already submitted to your office. The activities from which said material has been generated must be mentioned in the report.

8744

Endst. No. Udyog-Bhu (Khani-4) Laghu-103/2022-
Copy to Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur, P.O. & Tehsil Baddi, H.P. for information and necessary action.

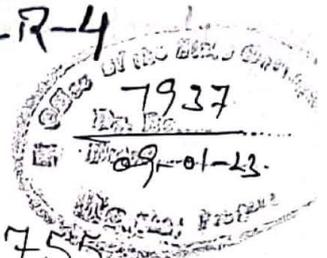
Attest

Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1


Geologist Zone-III
Himachal Pradesh
Dated 05/14/2022


Geologist Zone-III
Himachal Pradesh

-27-
643

Annexure - R-4



Udyog/ SLN/ MM/ Land Dev./Gurdayal Singh/2022- 1755
O/o the District Mining officer, Solan
District Solan, H.P.

Dated Solan, the 03 January, 2023

To
✓ The Geologist (Zone-III),
Himachal Pradesh Shimla-1

Subject: Regarding grant of permission to sell the raw material generated during the plot development under Rule 33 of Himachal Pradesh Minor Mineral Rules, 2015.

Sir,

Kindly refer to your office memo No. Udyog-Bhu (Khani-4)Laghu-103/2022-8743 dated 05.12.2022 on the subject cited above.

In this regard it is to inform that the inspection of the minor mineral generated during plot development for leveling of land under Rule-33 of H.P. Minor Mineral Rules, 2015 was conducted on 27.12.2022 along-with the other members of the Committee. The Joint Inspection Report in original along-with photographs of stacked minor mineral material and mineral verification report are being enclosed herewith in original for taking further necessary action at your end please.

Encls.: As above

Yours faithfully,

(Dinesh Kumar)
Assistant Geologist-cum-
Mining Officer, Solan
District Solan, H.P.

Endst. No. As above

Dated

Copy forwarded to Shri Gurdayal Singh S/o Shri Chajju Ram, Village Kalyanpur, P.O. and Tehsil Baddi, District Solan (H.P.) for information.

Attested

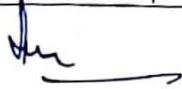
Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

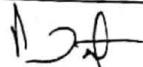
(Dinesh Kumar)
Assistant Geologist-cum-
Mining Officer, Solan
District Solan, H.P.

6/1/23
St. Chajju

CHECK LIST

1.	Name and address of the applicant.	Shri Gurdayal Singh S/o Shri Chajju Ram, Village Kalyanpur, P.O. and Tehsil Baddi, District Solan (H.P.)
2.	Name of the activities from which mineral generated.	Development of plot for levelling of land, comprises of Khasra No. 466, 468 and 469 measuring 13-17 bighas situated at mauza Khol, Tehsil Baddi, Solan
3.	Purpose in the application. (Whether for free sale of Stone Crusher)	For free sale
4.	Name of the stone crusher to whom the permission is to be granted.	N.A.
5.	Type of mineral generated. (Muck/Sand/Cut Stone)	Sand and Soil
6.	No objection certificate of the concerned Department to whom said activities is related.	N.A.
7.	Date of Joint Inspection.	27.12.2022
8.	Recommendation of the Joint Inspection Committee.	Joint Inspection Report attached as annexure -A1.
9.	Quantity recommended.	49992 M.T. useable minor mineral (Sand 29995 M.T. & Soil 19997 M.T.)
10.	Photographs of extracted material from all relevant angles. (As a separate annexure with the joint inspection report.)	Photographs of extracted material attached as annexure -A2.
11.	Calculation sheet quantifying the volume of generated material duly prepared by the concerned Assistant Engineer, H.P.PWD. (As a separate annexure with the joint inspection report.)	Calculation sheet of Assistant Engineer, HPPWD attached as annexure-A3.
12.	Certificate for consumption of said verified material. (As a separate annexure with the joint inspection report.) i) That the material will be exhausted withinperiod. ii) That the quantum ofM.T. material is lying stacked which has been generated due toconstructional activities	1. That the material will be exhausted within 3 months period. 2. That the quantum of 49992 M.T. i.e. sand 29995 M.T. & soil 19997 M.T. useable material is lying stacked which has been generated during the plot development for levelling of land comprises of Khasra No. 466, 468 and 469 measuring 13-17 bighas situated at mauza Khol, Tehsil Baddi, District Solan (H.P.)
13.	Photograph & certificate of Mining Officer during the intermediate period i.e. during lifting of material to show that no additional unauthorized mining was/ is being carried out. Such photographs and certificate shall be provided to the Head quarter on monthly basis after the commencement of transportation.	N.A.


Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1


Mining Officer, Solan
District Solan (H.P.)

JOINT SPOT INSPECTION REPORT

As per the direction issued by Geologist (Zone-III), Himachal Pradesh, Shimla vide office memo No. Udyog-Bhu (Khani-4) Laghu-103/2022-8743 dated 05.12.2022 and the Committee as constituted under Rule 33 of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 and notified on dated 13.03.2015 consisting of members Tehsildar Baddi, Assistant Engineer HPPWD Baddi, and Mining Officer Solan visited the spot on dated 27.12.2022, in order to verify the quantum of minor mineral i.e. sand and soil etc. generated during the plot development that is for leveling of land over Khasra Nos. 466, 468 and 469 measuring 13-17 bighas situated at mauza Khol, Tehsil Baddi, District Solan (H.P.) for agricultural and better irrigation purpose. The village Halqa Patwari was also present during inspection and clearly showed the boundaries of said plot. During the course of inspection it was observed that the site under question is being developed for the above said purpose.

And during the course of inspection, the quantity of muck material which is likely to be generated by leveling of above land has been assessed by the Assistant Engineer, HPPWD which is to the tune of 149979 M.T. The quantity of mineral excavated/ to be excavated includes the maximum quantum of useable minor minerals i.e. sand and soil and the excavated mineral which has been stacked on the site and calculated by the Assistant Engineer, HPPWD is to the tune of 49992 M.T. (60% sand and 40% soil). The applicant Shri Gurdial Singh S/o Shri Chajju Ram has applied for the disposal of this mineral from the said plot which is under the process of land leveling.

Hence in the view of above, and in interest of mineral conservation Committee recommends the proposal of the applicant to sell the stacked minor mineral i.e. 49992 M.T. (Sand 29995 M.T. & Soil 19997 M.T.) in favor of Shri Gurdial Singh S/o Shri Chajju Ram, Village Kalyanpur, P.O. and Tehsil Baddi, District Solan (H.P.) so that he could be able to do the proposed activity in the said land. Further it is also found that upto 29995 M.T. is sand and rest is soil which is also clarified in the calculation report of concerned HPPWD Division. The permission shall be subject to the following conditions:

1. That royalty/ taxes will be paid in advance.
2. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.

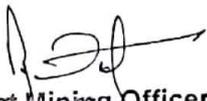
Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

Assistant Engineer
Sub-Division H.P.P.W.D
Baddi

Tehsildar
Baddi

- 3. That for the supply of the finished mineral, first preference should be given to the PWD Contractors, railway Contractors and other nearby Government works.
- 4. That at any stage if the permission holder is found guilty of misusing the permission, the said permission shall be withdrawn.


Asstt. Engineer,
HPPWD Baddi
District Solan. H.P.


District Mining Officer
District Solan, H.P.


Tehsildar
Baddi
District Solan. H.P.




Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

Report 647

This site was inspected by me along with other staff of the committee. The total Land is 13 bigha 17 biswa (i.e 10415.20m²). The total height of the plot is 9.00m and total quantum supposed to be generated by the cutting of plot is $10415.20 \text{ m}^2 \times 9.00 \times 1.60 = 149979.00 \text{ MT}$ (from road level)

In first stage the cutting executed is for 3.00m height and the quantum produced is approximately. $10415.20 \times 3.00 \times 1.60 \text{ MT/m}^3 = 49992.96 \text{ MT}$.

Now, by cutting the entire plot of 13 bigha 17 biswa nearly 99985.92 MT more material can be generated. Further it is submitted that by the visual inspection the quantum of material produced is mostly Sandy 60% and 40% earth (soil). This information is submitted for further necessary action please.

[Signature]
(JESaddi)

Accepted
[Signature]

[Signature]
Assistant Engineer
Sub-Division H.P.P.W.D
Baddi

Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

Handwritten #2
648



Handwritten 'D' or 'D1' in the center of the rock face.

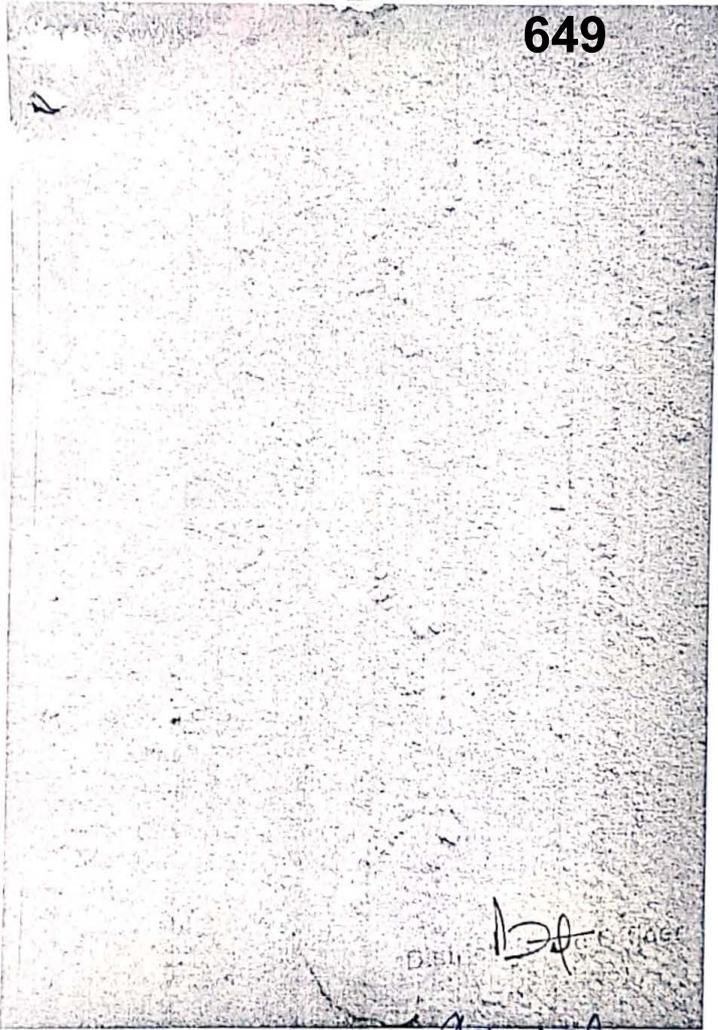
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Attested

Signature

Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1

649



Requested

in

Geologist
Dept. of Industries
(Geological Wing)
H.P. Shimla-1



Atterd

Am

Geologist _____
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

No.Udyog -Bhu(Khani-4)Laghu-103-2022
Government of Himachal Pradesh,
Department of Industries,
"Geological Wing"

-.*.*-

Dated, Shimla-171009, the

2023.

Order

Whereas, Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. has requested to accord the permission to sell the raw material generated during the plot development for construction of leveling of land over Khasra No. 466, 468 and 469 measuring 13-17 bighas, falling in mauza Khol, Tehsil Baddi, Distt. Solan H.P

Whereas, the proposal was sent to Mining Officer, Solan to conduct the joint inspection to verify genuineness of activities and quantification of the material generated during the above said activity through the Joint Inspection Committee as per the provisions contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed the stock to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) of useable minor mineral i.e sand and soil which was stacked at the site.

Hence, on the basis of recommendations of the Joint Inspection Committee, you are hereby authorized to issue permission to sell the useable minor mineral i.e sand and soil and the excavated mineral which has been stacked on the site calculated by the Assistant Engineer, HPPWD to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) for a period of 3 months or till the material is exhausted, whichever is earlier in favour of Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. under Rule-33 of the ibid rule, subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned departments/agencies w.r.t. the above project activities are complied/obtained by the project proponent.
2. The permission holder shall use the above mentioned material which is stacked at site.

Approved
[Signature]
Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

3. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
4. That the permission holder should not be allowed to sell the raw material outside the State.
5. The above permission shall not construed to be license to carry out mining activity in contravention to all prevailing Rule/regulation and is being issued only to dispose of already stacked mineral under Rule-33.
6. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
7. In case the permission holder is found indulged in illegal mining activities, the said permission may be suspended immediately followed by initiating legal action against permission holder as per existing provision.

The Mining Officer,
Solan, Distt. Solan, H.P.

99.3-07

Endst:No.Udyog-Bhu(Khani-4) Laghu-103-2022

Copy to the following for information & necessary action:-

1. The Tehsildar, Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 27.12.2022.
2. The Assistant Engineer, H.P.P.W.D, Sub-Division, Solan, Tehsil Baddi, Distt. Solan, H.P. w.r.t. Joint inspection report dated 27.12.2022
3. Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. for information.
4. Guard file.


Director of Industries,
Himachal Pradesh.
dated 13/01/2023.


Director of Industries,
Himachal Pradesh.





Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

- 3753

Udyog/ SLN/ MM/ Land Dev./Gurdayal Singh/2022-
O/o the Distt. Mining officer, Solan
Distt. Solan, H.P.

Dated Solan the

January, 2023

To

Shri Gurdayal Singh,
S/o Shri Chhaju Ram,
Village Kalyanpur,
P.O. & Tehsil Baddi, District Solan (H.P.)



Subject: -

Regarding issuance of permission to lift/ sell the raw material which is generated during the plot development for construction of leveling of land.

Sir,

This is with reference to the order No. Udyog-Bhu(Khani-4) Laghu-103-2022-9903 dated 13.01.2023 from the O/o Geologist (Zone-III), Himachal Pradesh on the subject cited above vide which you are permitted to lift/ sell the minor mineral i.e. sand and soil generated during the plot development for construction of leveling of land comprising over Khasra No. 466, 468 and 469 measuring 13-17 bighas situated in mauza Khol, Tehsil Baddi, District Solan (H.P.).

In this regard you are hereby permitted to lift/ sell 499925 M.T. of minor mineral (Sand 29995 M.T. and Soil 19997 M.T.) generated during construction of leveling of land for the period of three months with the following conditions:-

1. That you will deposit the royalty in advance.
2. That the permission is valid for the period of three months or till the permitted quantity of minor mineral is exhausted whichever is earlier.
3. That transportation of raw material is prohibited between 8.00 PM to 6.00 AM.
4. That you will only lift the material stacked at site and not indulge in any fresh excavation/ illegal mining or illegal procurement of material from any other source.
5. That you will properly maintain the record of lifted material.
6. That at any stage if you are found guilty of misusing the permission the said permission will be withdrawn

(Dinesh Kumar)
Assistant Geologist-cum-
Mining Officer, Solan
District Solan, H.P.

Endst. No. As above
Copy forwarded to:-

1822

Dated 14-01-2023

1. Geologist (Zone-III), Himachal Pradesh w.r.t. order No. Udyog-Bhu(Khani-4) Laghu-103-2022-9903 dated 13.01.2023 for information please.
2. Mining Inspector, Nalagarh with the directions to visit the site from time to time for checking of record and to ensure that no further extraction could take place.

Geologist
Deptt. of Industries
(Geological Wing)
H.P. Shimla-1

(Dinesh Kumar)
Assistant Geologist-cum-
Mining Officer, Solan
District Solan, H.P.

No Udyog-Bhu(Regn)Soln M/s SPG Infracon Pvt. Ltd-
Government of Himachal Pradesh
Department of Industries
Geological Wing
Dated, Shimla-171009, the

2023

Order

Whereas, vide this office letter of even number 8871-75 dated 13.12.2022, the Mining Officer Solan was authorized to issue permission to use the minor mineral soil to the tune of 26937 MT stacked at the site for a period of four months or till the material is exhausted, whichever is earlier in favour of Sh. Lalit Kumar, Project Manager, M/s SPG Infracon Pvt. Ltd. Patcon House, Near Patcon Circle, 80 Feet Road, Anand-388001 Gujarat, under Rule, 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rule 2015.

Whereas, the Mining Officer Solan, Distt. Solan, H.P vide letter No. Udyog/SLN/MM/J.I/Patel Infrastructure Ltd./2022-1591 dated 13.12.2022 has issued further permission to lift the useable stacked minor mineral (soil) for use in the construction of four-lane road project.

Whereas, now Sh. Lalit Kumar Project Manager, M/s Infracon Pvt. Ltd. Patcon House, Near Patcon Circle, 80, Feet Road, Anand-388001 Gujarat, vide letter dated 10.02.2023 has requested to surrender/ cancel the permission granted vide letter referred to above as soil was found unsuitable for road works during laboratory test and other specification.

Hence, now, therefore, in view of the request made by the above applicant company, the permission granted vide letter dated 13.12.2022 in favour of the above applicant is hereby cancelled with immediate effect.

Sh. Lalit Kumar,
Director, M/s SPG Infracon Pvt. Ltd.
Patcon House, Near Patcon Circle,
80 Feet Road, Anand-388001 Gujrat.

Endst No. as above: 11267-71
Copy to the following for information and necessary action:

1. The Mining Officer, Solan Distt. Solan H.P for information and necessary action.
2. The Naib Tehsildar, Baddi, Tehsil Baddi, District Solan, H.P. for information and necessary action.
3. The Assistant Engineer, HPPWD Baddi, Tehsil Baddi, District Solan, H.P. for information please.
4. Guard file.

[Signature]
Geologist Zone-III
Himachal Pradesh
Dated 24/2/2023

[Signature]
Geologist Zone-III
Himachal Pradesh

No.Udyog-Bhu(Regn.)Solan/M/s SPG Infracon Pvt.Ltd.-
Government of Himachal Pradesh,
Department of Industries,
"Geological Wing"
- * - * -

Dated, Shimla-171001, the

2022.

Order

Whereas, Sh. Lalit Kumar, Project Manager, M/s SPG Infracon Pvt. Ltd. has requested to accord the permission for short term permit for soil from a private land comprising Khasra No. 49, 50,51,52, 53, 54, 62, 63, 65, & 67 measuring 15-18 bighas situated at Mauza Banbirpur, Tehsil Baddi, Distt. Solan, H.P. which was generated during the land development activity.

Whereas, the proposal was sent to the Mining Officer, Solan to conduct the joint inspection to verify genuineness of activity and quantification of the material generated during the above said activity, through the Joint Inspection Committee as per the provision contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified /assessed the stock to the tune of 26937 M.T. minor mineral soil which was stacked at site.

Hence, on the basis of recommendations of the Joint Inspection Committee as well as request made by the Company vide letter No. SPGINFRA-P-N/RLA/019/2022 dated 30.11.2022, you are hereby authorized to issue permission to use the minor mineral soil stacked at the site for a period of four months or till the mineral is exhausted, whichever is earlier in favour of Sh. Lalit Kumar, Project Manager, M/s SPG Infracon Pvt. Ltd. Patcon House, Near Patcon Circle, 80 Feet Road, Anand-388001, Gujarat under Rule-33 of the ibid rule, subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned departments/agencies w.r.t. the above project activities are complied/obtained by the project proponent.
2. The permission holder shall use the above mentioned material which is stacked at site for captive use only i.e. road works.
3. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.

4. That the permission holder should not be allowed to sell the raw material in open market or outside the State.
5. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
6. In case the permission holder is found indulged in illegal activities of mining, the said permission may be suspended immediately.

The Mining Officer,
Solan, Distt. Solan, H.P.

[Signature]
Geologist (Zone-III)
Geological Wing
Deptt. of Industries Shimla.
dated 12/11/2022.

8871-75
Endst.No.Udyog-Bhu(Regn.)Solan/M/s SPG Infracon Pvt.Ltd.-

Copy to the following for information & necessary action:-

1. The Naib Tehsildar, Baddi, Tehsil Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 19.10.2022.
2. The Assistant Engineer, H.P.PWD Baddi, Tehsil Baddi, Distt. Solan, H.P. w.r.t. Joint inspection report dated 19.10.2022.
3. Sh. Lalit Kumar, Project Manager, M/s SPG Infracon Pvt. Ltd. Patcon House, Near Patcon Circle, 80 Feet Road, Anand-388001,
4. Guard file.

[Signature]
Geologist (Zone-III)
Geological Wing
Deptt. of Industries Shimla.

No. Udyog-Bhu(Regn.)Solan/M/s SPG Infracon Pvt.Ltd.-
Government of Himachal Pradesh,
Directorate of Industries,
"Geological Wing"
Dated; Shimla-171001, 2022.

Order

Whereas, Sh. Lalit Kumar, Project Manager, M/s SPG Infracon Pvt. Ltd. has requested to accord the permission to lift/ crush the minor mineral which was generated during the construction of four lane road project stretch i.e. Pinjore (End of Pinjore Bypass Nalagarh Section from Km. 4+200 to 35+395 on NH-105 (old NH-21 A) in the State of Himachal Pradesh on EPC mode under Bharatmala Pariyojna, for the captive use in favour of M/s SPG Infracon Pvt.Ltd.

Whereas, the proposal was sent to the Mining Officer, Solan to conduct the joint inspection to verify genuineness of activity and quantification of the material generated during the above said activity, through the Joint Inspection Committee as per the provision contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified /assessed the stock to the tune of 3,45,400 M.T. which was stacked at site.

Whereas, the case was sent to the Government to decide the matter to convey the approval for lifting /crush of assessed quantity of excavated material and the Government accordingly has conveyed the approval vide letter No. Ind-II (F) 6-37/2022 dated 17.9.2022.

Hence, on the basis of the recommendations of the Joint Inspection Committee as well as approval of the of Government conveyed vide above said letter, you are, hereby authorized to issue permission to lift/crush the minor mineral to the tune of 3,45,400 M.T. generated during the construction of four lane road project stretch i.e. Pinjore (End of Pinjore Bypass Nalagarh Section to be crushed in M/s Krishan Stone Crusher established over Khasra Nos. 386/534 & 687/534 measuring 07-17 bighas, situated at Village and P.O. Swaraj Majra, Labana, Tehsil Baddi, Distt. Solan, H.P.and further be used in the above said Project for captive use for a period of one year or till the mineral is exhausted, whichever is earlier in favour of M/s SPG Infracon Pvt.Ltd., Patcon House, Nr. Patcon Circle, 80 Feet Road, Anand-388001, Gujrat. for above referred four laning road construction project only with the condition that the royalty shall be charged in advance.

1. You shall ensure that prior to issuance of permission against this order all statutory requirements /clearance/NOC, if any required from the concerned department /agencies w.r.t. the above project activities are complied/obtained by the project proponent.
2. Before issuance of permission, the feasibility/economical viability regarding use of mineral generated during the road cutting work in stone crusher unit i.e. M/s Krishan Stone Crusher be examined at your end. It may also be ensured that there are no dues are pending against the stone crusher unit.
3. The crusher owner should not operate the stone crusher unit without valid Permanent Registration and renewal of Consent to Operate from the State Pollution Control Board.
4. The material generated from road cutting works shall only be lifted/transported to above stone crusher unit within the period as mentioned above after completing all codal formalities and charging the royalty in advance.
5. The permission holder shall lift/crush the material which is stacked at above mentioned site only.
6. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
7. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
8. The Project Proponent shall use the minor mineral generated from road work only for captive use of four laning work of Pinjore (End of Pinjore Bypass Nalagarh Section from Km. 4+200 to 35+395 on NH-105 (old NH-21 A) in the State of Himachal Pradesh on EPC mode under Bharatmala Pariyojna.
9. It shall be ensured by the project proponent that the whole mineral extracted from mining lease area granted in favour of stone crusher i.e. M/s Shri krishana Stone Crusher shall only be used in road work for captive use and shall not, in any case, sell the mineral in open market as per term and conditions of agreement made with stone crusher owner. In case, any violation is noticed in contravention to the term and conditions of agreement, action shall taken as per Law and permission granted will be withdrawn immediately. Similarly, it shall also be ensured by the stone crusher owner that he will not even sell the mineral/finished material from his lease area & also from stone crusher unit in open market or to any other stone crusher units of vicinity and shall only supply the raw material to Project proponent i.e. M/s SPG Infracon Pvt.Ltd.to the four lane work completed and both project proponent stone crusher owner shall strictly adhere to term & condition of agreement.

10. Project proponent shall ensure the payment of royalty in advance along with taxes applicable in lieu of mineral removed from lease area and as well as for muck generated during road cutting etc.

**The Mining Officer,
Solan, Distt. Solan, H.P.**

[Signature]
Geologist (Zone-III)
Geological Wing
Deptt. of Industries Shimla.

6669-72
Endst.No.Udyog-Bhu(Regn.)Solan/M/s SPG Infracon Pvt.Ltd. dated 28/9/2022. ←
Copy to the following for information and necessary action:-

- 1- The Principal Secretary (Inds.) to the Govt. of Himachal Pradesh, Shimla-171002 w.r.t. their letter No. Ind-II-(F)6-37/2022 dated 17.9.2022.
- 2- Sh. Lalit Kumar, Project Manager, M/s SPG Infracon Pvt. Ltd. Patcon House, Nr. Patcon Circle, 80 Feet Road, Anand-388001, Gujrat.
- 3- Guard file.

[Signature]
Geologist (Zone-III)
Geological Wing
Deptt. of Industries Shimla.
2

660 4 -

No. Udyog-Bhu (Khani-4) Laghu-103/2022
Government of Himachal Pradesh
Department of Industries
"Geological Wing"
Dated, Shimla-171001

2023.

Order

Whereas, Sh. Ajay Sharma S/o Sh. Ravi Nandan Sharma, Village Ambala, P.O. Panjehra, Tehsil Nalagarh, Distt. Solan, H.P. has applied for grant of permission to lift/ sell the minor mineral generated during the plot development. The case was referred to the Joint Inspection Committee for conducting of joint inspection of the site.

Whereas, the Joint Inspection Committee has inspected the site on 17.03.2023 and found that approx 9500 MT Stone/ Bajri with 2200 MT Soil is lying stacked on the spot. During the course of inspection, mineral to the tune 9500 MT Stone/ Bajri with 2200 MT Soil was found stacked at the site and verified by the Committee. Accordingly, the Committee recommended the proposal of the applicant to use the extracted material.

Hence, on the basis of the recommendations of the Joint Inspection Committee and in the interest of mineral conservation & State exchequer, the permission to lift/crush about 9500 MT Stone/ Bajri with 2200 MT Soil is hereby granted in favour of Sh. Ajay Sharma S/o Sh. Ravi Nandan Sharma, Village Ambala, P.O. Panjehra, Tehsil Nalagarh, Distt. Solan, H.P. for a period of three months or till the material is exhausted whichever is earlier as per the provisions contained in Rule, 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal mining, Transportation and storage) Rules, 2015, subject to prior permission from the Mining Officer Solan, Distt. Solan in compliance to this order and after paying the advance royalty at Mining Office Solan.

**Sh. Ajay Sharma S/o Sh. Ravi Nandan Sharma,
Village Ambala, P.O. Panjehra,
Tehsil Nalagarh, Distt. Solan, H.P.**


Geologist Zone-III
Himachal Pradesh
Dated 24/3/2023

Endst. As above. 12733-35

Registered copy to the following for information and necessary action:-

1. The Mining Officer, Solan, Distt. Solan, H.P. w.r.t. his letter No. Udyog/SLN/MM/Land Dev./ Ajay Sharma/2023-2244 dated 23.03.2023 for information & necessary action. He is further directed to ensure the following conditions before according the permission:-
 - (i) The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty in advance.
 - (ii) The permission holder shall lift the assessed material within the permitted period and site as mentioned above only.

- (iii) That Transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
 - (iv) That the permission holder should not be allowed to sell the raw material in open market or outside the State.
 - (v) That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
 - (vi) The above permission is only to dispatch the extracted material in the interest of mineral conservation, and this shall not be construed to be license to mining activity.
2. The Asstt. Engineer, HPPWD, Baddi, Tehsil Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 17.03.2023.

/c

[Signature]
Geologist Zone-III
Himachal Pradesh
2

No.Udyog -Bhu(Khani-4)Laghu-103-2022
Government of Himachal Pradesh,
Department of Industries,
"Geological Wing"

-*-*-
Dated, Shimla-171009, the

2023.

Order

Whereas, Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. has requested to accord the permission to sell the raw material generated during the plot development for construction of leveling of land over Khasra No. 466, 468 and 469 measuring 13-17 bighas, falling in mauza Khol, Tehsil Baddi, Distt. Solan H.P

Whereas, the proposal was sent to Mining Officer, Solan to conduct the joint inspection to verify genuineness of activities and quantification of the material generated during the above said activity through the Joint Inspection Committee as per the provisions contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed the stock to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) of useable minor mineral i.e sand and soil which was stacked at the site.

Hence, on the basis of recommendations of the Joint Inspection Committee, you are hereby authorized to issue permission to sell the useable minor mineral i.e sand and soil and the excavated mineral which has been stacked on the site calculated by the Assistant Engineer, HPPWD to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) for a period of 3 months or till the material is exhausted, whichever is earlier in favour of Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. under Rule-33 of the ibid rule, subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned departments/agencies w.r.t. the above project activities are complied/obtained by the project proponent.
2. The permission holder shall use the above mentioned material which is stacked at site.

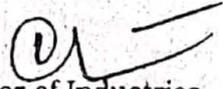
3. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
4. That the permission holder should not be allowed to sell the raw material outside the State.
5. The above permission shall not construed to be license to carry out mining activity in contravention to all prevailing Rule/regulation and is being issued only to dispose of already stacked mineral under Rule-33.
6. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
7. In case the permission holder is found indulged in illegal mining activities, the said permission may be suspended immediately followed by initiating legal action against permission holder as per existing provision.

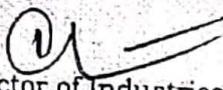
**The Mining Officer,
Solan, Distt. Solan, H.P.**

99.3-07
Endst:No.Udyog-Bhu(Khani-4) Laghu-103-2022

Copy to the following for information & necessary action:-

1. The Tehsildar, Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 27.12.2022.
2. The Assistant Engineer, H.P.P.W.D, Sub-Division, Solan, Tehsil Baddi, Distt. Solan, H.P. w.r.t. Joint inspection report dated 27.12.2022
3. Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. for information.
4. Guard file.


Director of Industries,
Himachal Pradesh.
dated 13/01/2023. ✓


Director of Industries,
Himachal Pradesh. 2

No. Udyog-Bhu (Khani-4) Laghu-153/2022
Government of Himachal Pradesh
Department of Industries
"Geological Wing"
Dated, Shimla-171009

2023.

Order

Whereas, M/s. Asphalt Carpet Construction Co., # 86, Sector 19-A, Chandigarh has applied for grant of permission to lift/crush the minor minerals generated during the road construction of up-gradation of Gharade Patta road stage-II(Bhud Batoli Patta) from Km. 15/00 to 30/300. The case was referred to the Joint Inspection Committee for conducting of joint inspection of the site.

Whereas, the Joint Inspection Committee has inspected the site on 01.06.2023 and found that approx. 9925 MT of minor mineral of useable minerals is lying stacked on the spot. During the course of inspection, mineral to the tune 9925 MT of excavated stone/ boulders was found stacked at the site as verified by the Joint Inspection Committee. Accordingly, the Committee recommended the proposal of the applicant to lift/crush the stacked material.

Hence, on the basis of the recommendations of the Joint Inspection Committee and in the interest of mineral conservation & revenue to the State exchequer, the permission to lift/crush about 9925 MT stone of excavated stone/ boulders generated during the construction of up-gradation of Gharade Patta road stage-II(Bhud Batoli Patta) from Km. 15/00 to 30/300 is hereby granted in favour of M/s. Asphalt Carpet Construction Co., # 86, Sector, 19-A, Chandigarh for a period of six months or till the material is exhausted whichever is earlier as per the provisions contained in Rule, 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal mining, Transportation and storage) Rules, 2015, subject to prior permission from the Mining Officer Solan, Distt. Solan H.P in compliance to this order and after paying the advance royalty at Mining Office Solan.

**M/s. Asphalt Carpet Construction Co.,
86, Sector, 19-A, Chandigarh.**

Endst. As above. 3366-65

Registered copy to the following for information and necessary action:-

1. The Mining Officer, Solan, Distt. Solan, H.P. w.r.t. his letter No. Udyog/SLN/MM/J.I./ Asphalt Construction Co../2023-716 dated 14.06.2023 for information & necessary

g/c

[Signature]
Geologist Zone-III
Himachal Pradesh
Dated 08-7-2023.

-49-57
665

action. He is further directed to ensure the following conditions before according the permission:-

- (i) The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty in advance.
 - (ii) The permission holder shall lift the assessed material within the permitted period from site as mentioned above only.
 - (iii) That Transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
 - (iv) That the permission holder should not be allowed to sell the raw material in open market or outside the State and above material shall only be used in captive use i.e. in road works.
 - (v) That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
 - (vi) The above permission is only to use the extracted material generated during the road works for captive use in the interest of mineral conservation, and this shall not be construed to be license to mining activity.
2. The Asstt. Engineer, HPPWD, Chandi, Tehsil & Distt. Solan, H.P. w.r.t. joint inspection report dated 01.06.2023.

g/c


Geologist Zone-III
Himachal Pradesh

666

No. Udyog-Bhu (Khani-4) Laghu-153/2023 - 2827
Government of Himachal Pradesh
Department of Industries
"Geological Wing"
Dated, Shimla-171009

19-7-2024.

Order

Whereas, M/s. Asphalt Carpet Construction Co., # 86, Sector 19-A, Chandigarh has applied for grant of permission to lift/crush the additional minor minerals generated during the road construction of up-gradation of Gharade Patta road stage-II(Bhud Batoli Patta) from Km. 15/00 to 30/300. The case was referred to the Joint Inspection Committee for conducting of joint inspection of the site.

Whereas, the Joint Inspection Committee has inspected the site on 03.07.2024 and found that approx. 14900 MT of minor mineral of useable minerals is lying stacked on the spot. During the course of inspection, mineral to the tune 14900 MT of excavated stone/ boulders was found stacked at the site as verified by the Joint Inspection Committee. Accordingly, the Committee recommended the proposal of the applicant to lift/crush the stacked material.

Hence, on the basis of the recommendations of the Joint Inspection Committee and in the interest of mineral conservation & revenue to the State exchequer, the permission to lift/crush about 14900 MT muck/stone of excavated stone/ boulders generated during the construction of up-gradation of Gharade Patta road stage-II(Bhud Batoli Patta) from Km. 15/00 to 30/300 is hereby granted in favour of M/s. Asphalt Carpet Construction Co., # 86, Sector, 19-A, Chandigarh for a period of three (03) months or till the material is exhausted whichever is earlier as per the provisions contained in Rule, 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal mining, Transportation and storage) Rules, 2015, subject to prior permission from the Mining Officer Solan, Distt. Solan H.P in compliance to this order and after paying the advance royalty at Mining Office Solan.

M/s. Asphalt Carpet Construction Co.,
86, Sector, 19-A, Chandigarh.

Endst. As above.

2828-28


Geologist Zone-III
Himachal Pradesh
Dated 19-7-2024.

Registered copy to the following for information and necessary action:-

1. The Mining Officer, Solan, Distt. Solan, H.P. w.r.t. his letter No. Udyog/SLN/MM/J.I./Asphalt Construction Co./2023-643 dated 16.07.2024 for information & necessary action. He is further directed to ensure the following conditions before according the permission:-



- (i) The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty in advance.
 - (ii) The permission holder shall lift the assessed material within the permitted period from site as mentioned above only.
 - (iii) That Transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
 - (iv) That the permission holder should not be allowed to sell the raw material in open market or outside the State and above material shall only be used in captive use i.e. in road works.
 - (v) That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
 - (vi) The above permission is only to use the extracted material generated during the road works for captive use in the interest of mineral conservation, and this shall not be construed to be license to mining activity.
2. The Asstt. Engineer, HPPWD, Chandi, Tehsil & Distt. Solan, H.P. w.r.t. joint inspection report dated 03.07.2024.

Geologist Zone-III
Himachal Pradesh

- 52668

No. Udyog-Bhu (Regd) Solan M/s Shiva St. Cr.- 10227
Government of Himachal Pradesh
Department of Industries
"Geological Wing"
Dated, Shimla-171009

27/01/2025.

Order

Whereas, Sh. Narinder Kumar Bhalla, Prop. M/s Shiva Stone Crusher, Village Swaraj Majra, P.O & Tehsil Baddi, Distt. Solan, H.P. has applied for grant of permission for lift/crush the minor minerals generated during the plot development for construction of Industrial Sheds over Pvt. Ltd. The case was referred to the Joint Inspection Committee for conducting of joint inspection of the site for verification of stacked material.

Whereas, the Joint Inspection Committee has inspected the site on 08.01.2025 and found that approx. 23,500 M.T of minor minerals is lying stacked on the spot. During the course of inspection, mineral to the tune 23,500 M.T of minor minerals was found stacked at the site and verified by the Joint Inspection Committee. Accordingly, the Committee recommended the proposal of the applicant to lift/crush the extracted material.

Hence, on the basis of the recommendations of the Joint Inspection Committee and in the interest of mineral conservation & revenue to the State exchequer, the permission to lift/use about 23,500 M.T of minor minerals is hereby granted in favour of Sh. Narinder Kumar Bhalla Prop. M/s Shiva Stone Crusher, Village Swaraj Majra, P.O & Tehsil Baddi, Distt. Solan, H.P. for a period of three (03) months or till the material is exhausted whichever is earlier as per the provisions contained in Rule, 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal mining, Transportation and storage) Rules, 2015, subject to prior permission from the Mining Officer Solan, Distt. Solan in compliance to this order and after paying the advance royalty at Mining Office Solan.

Sh. Narinder Kumar Bhalla
Prop. M/s Shiva Stone Crusher,
Village Swaraj Majra, P.O & Tehsil Baddi,
Distt. Solan, H.P.

e/c

[Signature]
Geologist Zone-III
Himachal Pradesh

Dated 27/01/2025.

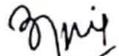
Endst. As above. - 10228-29

Registered copy to the following for information and necessary action:-

1. The Mining Officer, Solan, Distt. Solan, H.P. w.r.t. his letter No. Udyog/SLN/M/s Shiva St. Cr.- 2014 dated 27.01.2025 for information & necessary action. He is further directed to ensure the following conditions before according the permission:-

- (i) The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty in advance.
 - (ii) The permission holder shall lift the assessed material within the permitted period and site as mentioned above only.
 - (iii) That Transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
 - (iv) That the permission holder should not be allowed to sell the raw material in open market or outside the State and material shall only be used in crusher unit of applicant for making finished product.
 - (v) That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
 - (vi) The above permission is only to use the extracted material as verified by committee in the crusher unit in the interest of mineral conservation, and this shall not be construed to be license to mining activity.
 - (vii) The party shall submit the detail of Vehicles / Trucks engaged for carrying mineral from development site to crusher unit to Mining Officer Solan to ensure the proper inventory of transportation at Mining Officer level.
2. The Asstt. Engineer, HPPWD, Baddi, Tehsil Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 08.01.2025.

a/c


Geologist Zone-III
Himachal Pradesh

- 54-670

No. Udyog-Bhu (Khani-4)/Laghu-103/2022
Government of Himachal Pradesh
Department of Industries
"Geological Wing"
Dated, Shimla-171009

2023.

Order

Whereas, Sh. Jitender Rana, R/o Prabhat lodge Keleston Shimla, Distt. Shimla, H.P. has applied for grant of permission to lift the minor minerals generated during the development of land for leveling purpose. The mineral generated shall be supplied to M/s Singla Construction Ltd. The case was referred to the Joint Inspection Committee for conducting of joint inspection of the site.

Whereas, the Joint Inspection Committee has inspected the site on 01.08.2023 and found that approx. 10162 M.T (Sand 4065 MT & Soil 6097 MT) of useable/saleable minor mineral is lying stacked on the spot. During the course of inspection, mineral to the tune 10162 M.T (Sand 4065 MT & Soil 6097 MT) of useable /saleable minor mineral was found stacked at the site and verified by the Joint Inspection Committee. Accordingly, the Committee recommended the proposal of the applicant to lift the extracted material.

Hence, on the basis of the recommendations of the Joint Inspection Committee and in the interest of mineral conservation & revenue to the State exchequer, the permission to lift about 10162 M.T (Sand 4065 MT & Soil 6097 MT) of useable/saleable minor mineral is hereby granted in favour of Sh. Jitender Rana, R/o Prabhat lodge Keleston Shimla, Distt. Shimla, H.P. for a period of three months or till the material is exhausted whichever is earlier as per the provisions contained in Rule, 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal mining, Transportation and storage) Rules, 2015, to supply the mineral M/s Singla Construction Ltd. as per the work order dated 03.07.2023 subject to prior permission from the Mining Officer, Solan, Distt. Solan in compliance to this order and after paying the advance royalty at Mining Office Solan.

Sh. Jitender Rana,
R/o Prabhat Lodge Keleston Shimla,
Distt. Shimla, H.P.

Endst. As above.

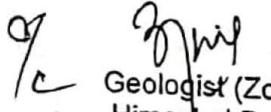
4648-50
Registered copy to the following for information and necessary action:-

1. The Mining Officer, Solan, Distt. Solan, H.P. w.r.t. his letter No. Udyog/SLN/MM/Land Dev./ Jitender Rana/2023-1170 dated 05.08.2023 for information & necessary action.


Geologist (Zone-III)
Himachal Pradesh
Dated 08/08/2023.

He is further directed to ensure the following conditions before according the permission:-

- (i) The permission holder shall lift the assessed material within the permitted period from the site as mentioned above only after paying royalty as per norms.
 - (ii) That Transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
 - (iii) That the permission holder should not be allowed to sell the raw material in open market or outside the State.
 - (iv) That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
 - (v) The above permission is only to lift the raw material from site under development to supply the material to M/s Singla Construction Ltd. (New BG Rail Link Baddi) in the interest of mineral conservation and this shall not be construed to be license to mining activity.
 - (vi) The party shall submit the detail of vehicles /Trucks which shall be engaged for carrying mineral from development site to crusher unit to Mining Officer Solan to ensure the proper inventory of transportation of mineral/raw material at Mining Officer level.
2. The Asstt. Engineer, HPPWD, Baddi, Tehsil Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 01.08.2023.


Geologist (Zone-III)
Himachal Pradesh

No. Udyog-Bhu (Khani-4) Laghu-132/2022
Government of Himachal Pradesh
Department of Industries
"Geological Wing"
Dated, Shimla-171009

2023.

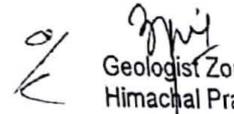
Order

Whereas, M/s SP Singla Construction Pvt. Ltd. 47, Sector-9, Panchkula (Haryana) has applied for grant of permission to lift/crush the minor minerals generated during the construction of four-laning of NH-5 from Kaithlight to Shakral Village (Packag 1) i.e. from Km. 128+835 to Km. 130+240 in District Solan for which the work has been awarded to the above company by the NHAI. The case was referred to the Joint Inspection Committee for conducting of joint inspection of the site.

Whereas, the Joint Inspection Committee has inspected the site on 29.04.2023 and found that approx. 27363 MT of minor mineral of useable/saleable minerals is lying stacked on the spot. During the course of inspection, mineral to the tune 27363 MT (Stone Boulders) was found stacked at the site as verified by the Joint Inspection Committee. Accordingly, the Committee recommended the proposal of the applicant to lift/crush the stacked material.

Hence, on the basis of the recommendations of the Joint Inspection Committee and in the interest of mineral conservation & renew to the State exchequer, the permission to lift/crush about 27363 MT stone mineral generated during the construction of four-laning of NH-5 from Kaithlight to Shakral Village (Packag 1) i.e. from Km. 128+835 to Km. 130+240 in District Solan is hereby granted in favour of M/s SP Singla Construction Pvt. Ltd. 47, Sector-9, Panchkula (Haryana) for a period of six months or till the material is exhausted whichever is earlier as per the provisions contained in Rule, 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal mining, Transportation and storage) Rules, 2015, subject to prior permission from the Mining Officer Solan, Distt. Solan H.P in compliance to this order and after paying the advance royalty at Mining Office Solan.

M/s SP Singla Construction Pvt. Ltd.
47, Sector-9, Panchkula (Haryana).


Geologist Zone-III
Himachal Pradesh

Endst. As above. 1341-42

Dated 16/5/2023.

Registered copy to the following for information and necessary action:-

1. The Mining Officer, Solan, Distt. Solan, H.P. w.r.t. his letter No. Udyog/SLN/MM/J.I./Shakral/2022-424 dated 11.05.2023 for information & necessary action. He is further directed to ensure the following conditions before according the permission:-

- (i) The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty in advance.
 - (ii) The permission holder shall lift the assessed material within the permitted period and site as mentioned above only.
 - (iii) That Transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
 - (iv) That the permission holder should not be allowed to sell the raw material in open market or outside the State.
 - (v) That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
 - (vi) The above permission is only to dispatch the extracted material in the interest of mineral conservation, and this shall not be construed to be license to mining activity.
2. The Asstt. Engineer, HPPWD, Kandaghat, Tehsil Kandaghat, Distt. Solan, H.P. w.r.t joint inspection report dated 29.04.2023.


Geologist Zone-III
Himachal Pradesh